CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 339/MP/2026 along with I.A. No. 121/2026

Subject	:	Petition under Section 79 (1)(c) and (f) of the Electricity Act, 2003 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business Regulations 2023 read with Articles 4,11,12 and 16 of the Transmission Service Agreement dated 13.1.2016 seeking extension of the Scheduled Commercial Operation Date and appropriate relief for cost escalation on account of occurrences of Force Majeure events and Change in law events which were beyond the control of the Petitioner.
Petitioner	:	NRSS XXXVI Transmission Limited (NRSSXXXVI)
Respondents	:	U.P. Power Corporation Limited (UPPCL) and Ors.
Date of Hearing	:	**16.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri S. Venkatesh, Advocate, NRSSXXXVI Shri Mohit Mansharamani, Advocate, NRSSXXXVI Shri Ashirwad Sapre, Advocate, NRSSXXXVI Shri Karan Jaiswal, Advocate, NRSSXXXVI Shri Abhishek Kumar, Advocate, UPPCL Shri Nived Veerapaneni, Advocate, UPPCL Ms. Shubham Mudgil, Advocate, UPPCL Shri Aditya Pratap Singh, Advocate, UPPCL Shri Nitin Kala, Advocate, TPDDL Shri Kunal Singh, Advocate, TPDDL Shri Tanmay Jain, Advocate, TPDDL Ms. Kanishka Rawat, Advocate, TPDDL Ms. Kashish Singh, Advocate, TPDDL Ms. Poorva Saigal, Advocate, PSPCL Shri Rishabh Saxena, Advocate, PSPCL Ms. Shree Dwivedi, Advocate, PSPCL Shri Anik Majumder, Advocate, PSPCL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that despite notice, none of the Respondents has filed their replies.

2. The learned counsel for the Respondent, PSPCL, requested the opening of the e-filing portal for filing its reply in the matter.

3. The learned counsel for the Respondent, UPPCL, also sought additional time to file its reply in the matter.

4. Considering the submissions made by the learned counsel for the parties, the Commission again permitted all the Respondents to file their respective replies, if any, within three weeks, with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter. In the meantime, the interim protection granted by the order dated 14.11.2022 in Petition No.266/MP/2022 will continue till the next date of hearing.

5. The Petitioner was also directed to furnish the following information/ clarification, on an affidavit, within four weeks:

(i) Single Line Diagram (SLD) of the Transmission Project with upstream and downstream interconnecting transmission systems.

(ii) Summary of Force Majeure Events, specifying the original timeline as per the Petitioner's Plan, for the activities that had been affected by Force Majeure in the following table:

S. No.	Particulars of the Force Majeure Events	Original timeline as per the plan of the Petitioner for the activity		Actual timeline for the activity		Effective delay (excluding the time period planned to execute the event) due to FM event	Date of occurrence of the Force Majeure Event	Date by which notice was required to be served on LTTCs as per TSA	Actual date of serving the notice on LTTCs
		From	To	From	To				

(iii) Details of Change in Law events that have affected the execution of each of the elements of the Transmission Project covered in this Petition in the following table:

S.No.	Name of Transmission Element	Detail of the Change in Law Event	Date of occurrence of the Change in Law event	Amount of compensation claimed on account of Change in Law	Additional IDC (in Rs.)	Additional IEDC (in Rs.)	Time extension, if any, sought by the Petitioner against such Change in Law events under its claim of Force Majeure

(iv) Present status of payment of the transmission charges in respect of the Transmission Project.

(v) A copy of the CEA approval for energisation of elements of the Transmission Project, along with the COD declaration certificate.

(vi) RLDC Certificate for successful trial run of the elements of the Transmission Project.

6. The Petition, along with IA, will be listed for hearing on **22.12.2026.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)